

of 1964 four Series I and some Series II would have flown.

Shri Tyagi: When was the first plane completed and how many more have been completed by now?

Shri Raghuramaiah: I have not got the exact date of the first plane but, I believe, it was roughly over two years back and since then it has gone through various tests. Since then two more Series I are completed and, as I have just now mentioned, one Series II.

Shri Ranga: Is it a fact that the cost of production and also the price at which they can be sold are considered to be lower than those of comparable aircraft which would be available from abroad?

Shri Raghuramaiah: Naturally, in a rough way, 'yes', because our labour charges would be comparatively lower than the labour charges in those countries.

Shri Harish Chandra Mathur: May I know how many aircrafts you must produce annually to make it really economic and whether you have the capacity for that?

Shri Raghuramaiah: If this will give an idea to the hon. Member, I might mention that if 15 aircraft are produced, the cost would be about Rs. 36 lakhs; if, on the other hand, it is 50 the cost would be Rs. 31 lakhs, and if it is 75, the cost would be Rs. 30 lakhs. It depends on the number produced.

Shrimati Savitri Nigam: May I know why there has been such a great delay in the production of this aircraft, because one was produced two years ago; and I would also like to know the price.....

Mr. Speaker: Let only one be answered.

Shri Raghuramaiah: I do not think there was any avoidable delay. As

I have already mentioned, the first one had to undergo various tests. Since then, we have completed two more series, I and one of series II. I should also like to mention in this connection that this requires foreign exchange and naturally we have to ration out the foreign exchange.

Goa Assembly

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{ **Shri Alvares:**
*495. { **Shri Lonikar:**
 { **Shri Shinkre:**

Will the **Prime Minister** be pleased to state:

(a) whether it is a fact that Government nominees to the Assembly of Goa, Daman and Diu have not yet been nominated; and

(b) if so, the reasons for the delay and when such nominations will be made?

The Minister of State in the Ministry of External Affairs (Shrimati Lakshmi Menon): (a) and (b). The Government of India are empowered to nominate not more than three members to the Legislative Assembly of Goa, Daman and Diu under section 3(3) of the Government of Union Territories Act, 1963. This power is primarily intended to be exercised for providing representation to relatively weaker sections of the community to the extent Government may consider necessary. As this matter, particularly the notification of Scheduled Castes requires detailed examination, it has not been possible to take up the question of nominations so far.

Shri Alvares: Is it not a fact that the Chief Minister of Goa made certain specific recommendations to the Governor in this respect?

Shrimati Lakshmi Menon: Yes, Sir. There was a request that the nominations may be made, but as is pointed out, the Government do not think it necessary at this time to nominate persons.

Shri Alvarez: In view of the fact that there is no special provision in the Act relating to Union Territories for the nomination of special interests, is it not a fact that these nominations must be made on the recommendation of the Chief Minister and are not they mandatory?

Mr. Speaker: This would be arguing the case.

Shri Hari Vishnu Kamath: Is Government aware of the widespread impression in Goa that the Government's refusal to entertain, to approve of the recommendations, the names recommended by the Government or Chief Minister of Goa, is due to the fact that they want to queer the pitch for the smooth functioning of the only non-Congress Government in the whole country and that they also want to avenge the unparalleled debacle in the last General Elections in Goa where all the Congress candidates lost their security deposits? There is such a widespread impression in Goa.

The Minister Without Portfolio (Shri Lal Bahadur Shastri): I am sorry that Mr. Kamath is absolutely mistaken. . . .

Shri Hari Vishnu Kamath: Not I; you are absolutely mistaken.

Shri Lal Bahadur Shastri: The hon. Member was totally and wholly opposed to any kind of nomination when this Bill was under consideration.

Shri Hari Vishnu Kamath: But still you retained it. It has now boomeranged on you.

Mr. Speaker: Order, order. After the question, he should try to listen to the answer.

Shri Hari Vishnu Kamath: He has charged me. Actually the boot is on the other leg.

Mr. Speaker: There are turns that the hon. Members have to take. They have to speak in their own turns. When the question is put, and he has a right to put the question, he has

the obligation to listen to the answer also.

Shri Lal Bahadur Shastri: I am not levelling any charges at all. I am merely telling the true facts, as the hon. Member and generally other Members of the House were opposed to nominations. While I was piloting the Bill, I had said we have no desire to nominate people unless it is necessary to do so. I again repeat it is only when representation of relatively weaker sections of the community is not adequate that we shall have recourse to nominations. Otherwise, if they are properly represented, no action for nominations will arise. This was what I had said, which I believe, gave satisfaction to the hon. Members, and they agreed to nomination being provided for in the Bill. In the circumstances, we have to act according to the declaration of that policy.

I might add that the Lieutenant-Governor is here in Delhi, and it is just possible that we might discuss the matter further with him.

Shri Hari Vishnu Kamath: The hon. Minister has said that possibly they will discuss this. 'Possibly' is no answer. Will they discuss it at all?

Mr. Speaker: He is not positive whether he will discuss it or not. Therefore, he says that it is just possible that he may discuss it.

Shri Hari Vishnu Kamath: Even the Minister without Portfolio, the *de facto* Deputy Prime Minister is not sure?

Shri Joachim Alva: There is a section among the population down below in the social strata, known as the Kundis and the Gowdis, which embraces both Hindus and Christians. May I know whether anyone from these sections has been elected to the Assembly, and if none has been elected from among them, whether their interests will also be borne in mind?

Mr. Speaker: It is a suggestion for action.

Shri Surendramath Dwivedy: Is it not a fact that in regard to nomination in different States, the recommendation of the Chief Minister is always accepted, and if so, may I know whether in this matter also Government will act according to the advice tendered by the Chief Minister of Goa?

Shri Lal Bahadur Shastri: Till now we have received no proposals. Of course, there is substance in what the hon. Member had said, but, however, this matter has yet to be looked into, and the main question is that of giving representation to the weaker community. If the proposals are such and we consider it necessary to nominate such people, we shall certainly do so.

Dr. Sarojini Mahishi: May I know whether in these nominations, Government are thinking of giving some representation to women and other weaker sections in the Goan territory?

Mr. Speaker: It is a suggestion for action.

An hon. Member: Women are not a weaker section.

Tibetan Refugees

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*496. { **Shri Onkar Lal Berwa:**
Shri P. C. Borooah:

Will the **Prime Minister** be pleased to state:

(a) the number of Tibetan refugees who have crossed the borders and entered India during the past six months;

(b) the total number of Tibetan refugees in India at present; and

(c) how many of them have been resettled, and where?

The Minister of State in the Ministry of External Affairs (Shrimati Lakshmi Menon): (a) 234.

(b) 37,500.

(c) 9,100 refugees have been or are in the process of permanent settle-

ment in Mysore, Orissa, Madhya Pradesh and N.E.F.A. Another 13,000 are employed temporarily on construction works. 2,000 are continuing their religious studies and practices as Lamas.

श्री ओंकार लाल बेरवा : मैं जानना चाहूंगा कि जो हिन्द और चीन का तनाव चल रहा है उस के अन्दर भी उन को भरती करने के बारे में सरकार ने कोई विचार किया है कि इन में से कुछ रखे जायें !

Shrimati Lakshmi Menon: No, there is no such proposal.

श्री ओंकार लाल बेरवा : मैं जानना चाहूंगा कि क्या हिमालय के अलावा और कोई ठंडा इलाका नहीं था जहां इन को बसाया जाता, और क्या इन को बसते समय सीमा सुरक्षा का विचार भी कर लिया गया है ?

Mr. Speaker: The hon. Member wants to know whether there were any other avocations where these people could be employed?

Shrimati Lakshmi Menon: We have made enquiries about suitable places, and as I have stated, when we have been able to secure...

Mr. Speaker: Besides the avocations mentioned by the hon. Minister, the hon. Member wants that others also might be considered.

Shri P. C. Borooah: May I know whether Chinese spies have been detected among the Tibetan refugees, and if so, what steps have been taken to prevent such people in the guise of refugees from indulging in subversive activities?

Shrimati Lakshmi Menon: These refugees are very carefully screened, and if we find any such persons among them, we take suitable action.

Shri Ramachandra Ulaka: May I know whether Government propose to stop further entry of the Tibetan refugees?